

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION NO.97 OF 2013**

**Date Of Decision:- 03.10. 2018.**

**CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).  
HON'BLE SMT. RAVINDER KAUR, MEMBER (J).**

**Shri. Madhukar K Babar**

Loco Pilot (Goods), Office of Chief Crew Controller,  
Central Railway, Ghorpuri, Pune 411001.  
R/at Flat No.3, Wing B Orange Habitat,  
S.No.34/2, Keshavnagar Pune 411036. ....*Petitioner*  
(*Applicant by Advocate Shri. S.P. Saxena*)

**Versus**

**1. The Union of India, through**

The General Manager, Central Railway,  
CST, Mumbai 400001.

**2. The Divisional Railway Manager (P)**

Pune Division, Central Railway Pune 411001.

**3. The Chief Crew Controller**

Central Railway, Pune Division, Ghorpuri,  
Pune 411001. ....*Respondents*

(*Respondents by Advocate Shri. V.D. Vadhavkar*)

**ORDER (ORAL)**

**PER:- SHRI. R. VIJAYKUMAR, MEMBER (A).**

**1. Shri. S.P. Saxena, learned counsel for applicant. Shri. V.D.**

Vadhavkar, learned counsel for respondents.

**2. Heard learned counsel for applicant. He states that he had**

interacted with the applicant yesterday after not being able to talk to him for a period of one year. The learned counsel for

applicant states that applicant wishes to withdraw his case. The learned counsel for applicant is also giving letter in writing to this effect.

3. On the submission made by the learned counsel for applicant, the OA is dismissed as withdrawn. No costs.

*(Smt. Ravinder Kaur)*  
*Member (J)*

*(R. Vijaykumar)*  
*Member (A)*

*srp*